

Shri S.N Shrivastava  
Commissioner, Delhi Police

**COMPLAINT AGAINST MEHABOOBA MUFTI, PRESIDENT P.D.P AND FORMER CM ,JAMMU AND KASHMIR R/O FAIR VIEW GUPKAR ROAD,SRINAGAR-3, J&K, UNDER SECTION 4 OF THE PREVENTION OF INSULTS TO NATIONAL HONOR ACT And 121 , 153.153A,295,298,504,505 OF IPC**

The complainant is a law abiding citizen and practicing lawyer in Supreme court of India. The complainant is filling this complaint on the recent inflammatory, derogatory and inciting statement made by Mehbooba Mufti, President P.D.P and former CM ,Jammu and Kashmir in which she said that **“DACOITS SNATCHED OUR FLAG”**. In this statement, it is quite clear that she is using this derogatory and instigating statements against the duly elected Indian Government . It is an inciting statement which intends to create hatred and unrest among the communities and waging war against the duly elected government of this country as she is an influential and public personality.

Further during the press conference when reporters asked her about the J&K flag placed on the desk, she called it 'our flag' and said, **“WE WILL TAKE TRICOLOUR IN OUR HAND WHEN WE GET OUR FLAG BACK”**. Added to it she also gave a disputed statement, saying- **'I WILL NOT RAISE ANY FLAG OTHER THAN THE FLAG OF J&K'**. By this statement, she intends to show as Jammu and Kashmir is not a part of Indian territory and stands as a separate entity of its own. Besides, through this statement she has disrespected and insulted the Indian flag and has shown indignity to the Indian National flag before the national media.

She also went to the extent of stating that that **SHE WON'T TAKE PART IN ELECTIONS WITHOUT THE REINSTATEMENT OF THE CONSTITUTION AND FLAG OF THE ERSTWHILE STATE OF J&K**. She has hurt my and every law abiding citizen's

pride by this gross affront statement. These statements by Mehbooba Mufti is instigating and provocative in nature which intends to create communal disharmony and creating hatred and enmity amongst the various religions and masses of India.

That the accused has committed offenses under section under section 4 of the prevention of insults to national honor act and 121 , 153.153a,295,298,504,505 of IPC Which are cognizable and serious in nature .The complainant requested you to lodge FIR against her and take strict legal action.

Links of her news reports are attached with this complaint.

Vineet Jindal

Co

1.Spl. C.P, Law and order, Delhi Police

2Jt.CP,Central Range, Delhi Police

<https://www.timesnownews.com/india/article/the-constitution-i-believed-in-has-been-desecrated-bjp-govt-has-failed-to-solve-issues-of-this-nation-mufti/671757>

<http://www.businessworld.in/article/Will-raise-national-flag-only-when-J-K-flag-is-brought-back-Mehbooba-Mufti/24-10-2020-334880>

<https://timesofindia.indiatimes.com/videos/news/dacoits-snatched-our-flag-says-ex-jk-cm-mehbooba-mufti-referring-to-the-flag-of-jk/videoshow/78828597.cms>

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